

Taiwan, Pakistan, G.D.R., Romania, Poland, Czechoslovakia, Hungary, Italy, Holland, S. Arabia, Iraq, Dubai, Abu-Dhabi, Kuwait and Oman.

मध्य प्रदेश में बन्द कपड़ा मिलों का हाथ में लिया जाना

301. श्री अटल बिहारी वाजपेयी : क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश सरकार ने राज्य में बंद कपड़ा मिलों के केन्द्र द्वारा हाथ में लिये जाने का अनुरोध किया है ;

(ख) यदि हां, तो दोसी मिलों की कुल संख्या कितनी है ; और

(ग) इस संबंध में केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

वस्त्र मंत्रालय के राज्य मंत्री (श्री खुशीब आलम खान) : (क) और (ख) जी हां, फरवरी 1986 में मध्य प्रदेश राज्य सरकार ने उद्योग (विकास तथा विनियमन) अधिनियम 1951 के अधीन मैसर्स श्री सज्जन मिल्स लिमिटेड, रतलाम के अधिग्रहण के लिए अनुरोध किया ।

(ग) केन्द्रीय सरकार ने मध्य प्रदेश सरकार को सूचित किया कि जून 1985 की नई वस्त्र नीति के अन्तर्गत वह साधारणतः रुग्ण वस्त्र मिलों का अधिग्रहण अथवा राष्ट्रीयकरण नहीं करेगी । राज्य सरकार ऐसी मिलों का तत्काल राष्ट्रीयकरण करने के लिए पूर्णतः सक्षम है बशर्ते वे ऐसा चाहें तथा यह आवश्यक नहीं है कि ऐसी मिलों के अधिग्रहण प्रारम्भ में केन्द्रीय सहायता मिले ।

Increase in bonded labour

302. SHRI D. B. CHANDRA GOWDA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that the bonded labourers in the country are increasing rapidly;

(b) whether the Central Government propose to issue directions to the State Government to launch a survey of bonded labourers in their respective States; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) No, Sir.

(b) and (c) Under the Bonded Labour System (Abolition) Act, 1976 the responsibility for identification, release and rehabilitation of bonded labourers rests entirely with the State Governments. As per the latest reports received from the State Governments the total number of bonded labourers identified and freed as on 31-3-86, was 2,05,923 out of which 1,60,268 have been rehabilitated. The identification of bonded labourers and their subsequent release and rehabilitation is a continuous process, and the State Governments have been requested to conduct periodic surveys to identify bonded labourers in their respective States and take necessary steps for their quick release and rehabilitation. In order to complete the process of rehabilitation of bonded labourers as a time bound programme, annual and quarterly targets are fixed for different States and the ceiling limit of Rs. 4,000/- has been enhanced to Rs. 6,250/- with effect from 1st Feb., 1986 per bonded labourer half of which is given as central share.

Setting up of a complaint cell to monitor complaints received from Tourists

303. SHRI D. B. CHANDRA GOWDA: Will the Minister of TOURISM be pleased to state:

(a) whether the Central Government propose to set up a complaint and grievance cell to closely monitor complaints received from tourists in the country;

(b) if so, by when the proposed cell is likely to be set up; and

(c) to what extent the proposed cell will help in improving the condition of tourist

spots and remove grievances of tourists in the country?

THE MINISTER OF TOURISM (SHRI MUFTI MOHD. SYED): (a) Yes, Sir.

(b) and (c) An Inspection Unit has been formed in the Department of Tourism which inter-alia looks into the complaints received from the tourists (both foreign and domestic). It has now been contemplated that each State Government/Union Territory be requested to set up their own Complaints Cell and constitute Coordination Committees with representatives of the field offices of the Central Department of Tourism etc. to help settle the complaints received either directly or through the Central Department of Tourism to the satisfaction of the concerned parties. This proposed measure stipulating active involvement of the State Governments/Union Territories will help in expeditious settlement of the complaints as well as ensure improvement in the conditions at tourist spots.

Indian fishermen in Pak jails

304. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that 55 fishermen hailing from Gujarat languishing in Pakistani Jails as reported in the Hindustan Times of 26th June, 1986;

(b) whether Government have demanded immediate repatriation of these fishermen; and

(c) if so, what is Pakistan Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government of Pakistan have not yet communicated the schedule of repatriation of these prisoners. However, they have allowed the officials of Embassy of India in Islamabad to meet these prisoners in jail on 24-4-1986.

News-item regarding export of inferior quality of rice to the Soviet Union

305. DR. BAPU KALDATE:

SHRI SATYA PRAKASH
MALAVIYA:

SHRI VIRENDRA VERMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Statesman of 5th July 1986 regarding export of inferior quality of white Indian Basmati rice by two exporters—Deeksha Holding Private Limited and Rama Associates Private Limited, to the Soviet Union; ,

(b) if so, what are the details in this regard; and

(c) what action has been taken by Government against the two exporters and the Export Inspection Council for its failure to check the export of inferior quality of rice to USSR?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) Yes, Sir.

(b) Government has not received any complaint from USSR in regard to quality of basmati rice exported from India.

(c) Does not arise.

Meeting between the Indian External Affairs Minister and the British Foreign Secretary held in London

306. SHRI SHANTI TYAGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that during the meeting between him and the British Foreign Secretary held in London in June, 1986, (i) the question of sanctions against the South Africa (ii) the presence of British trained mercenaries in Sri Lanka and (iii) the deportation of Sikh extremists came up for discussion; and

(b) if so, what has been the outcome of discussion on these three issues?